397 Constitution ASADHA 23, 1904 (SAKA) Eyes (Authority for use for 398 (46th Amdt.) Bill Therapeutic Purposes) Bill

Tirkey, Shri Pius Tiwari, Shri Chandra Bhal Mani Tiwari, Shri Narayan Datt Trilok Chandra, Shri Tripathi, Shri Kamlapati Tripathi, Shri R. N. Tudu, Shri Manmohan Tytler, Shri Jagdish Uike, Shri Chhote Lal Vairale, Shri Madhusudan Varma, Shri Jai Ram Velu, Shri A. M. Venkataraman, Shri R. Venkatasubbaiah, Shri P. Verma, Shri Deen Bandhu Verma, Shri Shiv Sharan Verma, Shrimati Usha Vijayaraghavan, Shri V. S. Virbhadra Singh, Shri Vyas, Shir Girdhari Lal Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramachandra Yadav, Shri Chandrajit Yadav, Shri Ram Singh Yadav, Shri Vijay Kumar Yazdani, Dr. Golam Yusuf, Shri Mohmed Zainal Abedin, Shri Zainul Basher, Shri

NOES

Dandavate, Shri Pramila Pandit, Dr. Vasant Kumar Parulekar, Shri Bapusaheb Patil, Shri J. S. Rajda, Shri Ratansinh Sinha, Shrimati Kishori Soren, Shri Shibu Tur, Shri L. S. MR SPEAKER: Subject to correction, the result* of the division is:

AYES 377; NOES 8

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting, The Bill, as amended, is passed by the requisite majority in accordance with the provision_s of article 368 of the Constitution.

The motion was adopted.

8. V

12.57 hrs.

EYES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL -Contd.

MR. SPEAER: Now we shall take up further consideration of the following motion moved by Shri B. Shankaranand on the 8th July, 1982, namely:-

"That the Bill to provide for the use of eyes of deceased persons for therapeutic purposes and for matters connected therewith, be taken into consideration."

Shri Vyas.

12.57-1 2 hrs.

MR. DEPUTY SPEAKER in the Chair]

MR DEPUTY-SPEAKER: The House stands adjourned to meet at 2 P.M.

12.58 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

*The following Members also recorded their votes for AYES: Shri Ramayan Rai, Shri G. B. Gohil, Shri K. B. S. Mani, Shri Banwari Lal Bairwa, Dr R. Rothuama, Shri R. N. Rakesh, Shri Ram Lal Rahi, Shri R P. Sarangi, Shri M. M. Lawrence, and Shri M. Ram ana Rai. asif polynesso-on vilabs for our teen of the Clock...

EYES (AUTHORITY FOUR USE FOR THE RAPEUTIC PURPOSES) BILL-

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY SPEAKER: Mr. Vyas.

(Interruptions)

MR. DEPUTY-SPEAKER: Calling Attention is at 5.00 P.M. After 5.00 P.M. After Calling Attention. You can take only 1 minute. You are an old gentleman. I think that old men become children. You have become a child now. You have taken 11 minutes. Conclude.

श्री गिरधारी लाल व्यास (भीलवाड़ा): उपाध्यक्ष महोदय इस दरेश मे एक अन्धे आदमी पर एक साल में आठ हजार एक सौ रुपये खर्च किये जाते हैं। हमारे दरेश में 90 लाख अंधे हैं और उन अंधों पर इस दरेश में हर साल दस हजार आठ सौ मिलियन रुपया खर्च होता है। अगर इस रुपये को हम इस बीमारी के लिए प्रिवेन्टिव मेजर्स लेने पर लगाएं तो बहुत अच्छा होगा । क्योंकि इस से लोग अंधे नहीं हो सकर्गे ।

इस साल हमारी प्रधान मंत्री जी ने जो बीस सूत्री कार्यक्रम दिया है उसमें भी इसका जिक किया है कि हम इस दरेश में अन्धेपन को रोकेंगे और जो लोग अंधे हो गये हैं उनको आंखें देगे। उन्होंने यह भी कहा है कि हम प्रिवेन्टिव मेजर्स बहुत बड़े पैमाने पर अडोप्ट करेगे। इस तरह को व्यवस्था आज सरकार कर रही है।

मैं अपने मंत्री महोदय से यह निवंदन करना चाहता हूं कि वे इग बात का खास तौर पर ख्याल रखें कि ये प्रिवेन्टिव मेजर्स अर्ग टायर पर यानी ब्लाक लेबल पर, डिस्-ट्रक्ट लेवल पर और स्टेट लेवल पर – लिये जाएं। ब्लाक लेवल पर तो हमारे हैल्थ सेन्ट्रस में, डिस्ट्रिक्ट लेवल पर हमारे डिस्ट्रि-कट् हो स्पिटल्स में और स्टोट लेवल भर हमारे मेडिकल कालिजिज में ये मेसर्स अडाफ्ट किये जाने चाहिये । इस दोशा में 55 से 58 परसेंट लोग केटोरोक्ट को बीमारी से आफ्रोक्टोक है ।

MR. DEPUTY-SPEAKER: The Bill is not for the eradicaion of blindness. If is for some other purpose. Please come to the subject. Now you have to conclude.

श्री गिरधारी लाल व्यासः अगर यह सारी व्यवस्था आप करोगे तो अन्धापन नहीं आयोगा।

MR. DEPUTY-SPEAKER: There are so many amendments also. The total time allotted is only one hour.

SHRI GIRDHARILAL VYAS: Only two minutes.

MR. DEPUTY-SPEAKER: All right.

श्री गिरधारी लाल व्यासः ट्रेकोमा एण्ड एसोसिएटडे इनफेक्शन,--20 प्रतिशत, स्माल-पाक्स--3 प्रतिशत, मेलन्युट्रिशन--2 प्रतिशत, इंजूरीज--1.25 प्रतिशत, रिक्वंट-1.25 प्रतिशत, ग्लाउकोमा--0.5 प्रतिशत, और अन्य 18 प्रतिशत।

इस तरह से इन कारणों से लोग अंधे होते हैं। अगर इनके लिए ठीक व्यवस्था की जाए या प्रिवेन्टिव मेजर्स लें तो निश्चित तरीके से लोग अंधे होने से बच जाएंगे और बड़े पैमाने पर काम होगा । ज्लाक लेवल पर, डिस्ट्रिक्ट लेवल पर और स्टोट लेवल पर, इस तरह से थ्री टायर सिस्टम शुरू करगे तो वहुत बड़ा लाभ होगा ।

आइज बॅक की स्थापना भी आप बंबई, कलकत्ता, मद्रास आदि बड़े-बड़े शहरों में करने जा रहे हैं, इनको ब्लाक लेवल पर सोलना चाहिए, ताकि गांवों के जो लोग नेत्र दान करना चाहते हैं, वे कर सकों। शहरों में खोलने से तो थोड़े बहुत लोगों को ही लाभ होगा। गांवों में जो लाखों की तादाद में लोग नेत दान करना चाहते हैं, उनका क्या होगा?

उपाध्यक्ष महादयः दा मिनट हा गये है।

श्री गिरधारी लाल व्यासः इसलिए मेरा निवदेन है कि ब्लाक लेवल पर इस तरह के बैंकों की स्थापना कर्रा। इन शब्दों के साथ ही मैं इस बिल का समर्थन करता हुः।

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : Mr. Deputy-Speaker: Sir, I support this measure, but while supporting it. I would like to make a few suggestions and I would also seek clarification_s from the hon. Minister on this particular subject.

I feel that, though this measure is a nice one, the Bill that has been brought before this august House is incomplete. I tried to find out the reason why this measure is made applicable only to the Union Territory of Delhi. But in the Statement of Objects and Reasons, no reason has been given as to why it is so. Many of my friends who spoke before me referred to this, but no answar has come to this question so far. In the entire Bill I do not find the reasons for this. Is it a fact, I would like to know from the hon. Minister, that, according to Government quality eyes are available only in Delhi? I_s that the reason? Why should this measure not be made applicable, if not to every nook and corner of this country at least to the State capitals? I can very well appreciate that you may not get medical practitioners having requisite qualifications in all villages and districts, but I do not know why you are restricting this only to the Union Territory of Delhi. I would be happy if the hon. Minister could clarify this positon.

SHRI SOMNATH CHATTERJEE (Jadavpur): Uuder which entry here?

SHRI BAPUSAHEB PARULEKAR: We can amend that as far as Bombay is concerned, Bombay has an act. Some direction or some incentive should be given As the time is short, I will only mention the points; there is no time for me to elaborate on them.

The second point which I would like to submit is this. Why this piecemeal legislation in the sense that there is one legislation for every limb? Today we have 04 (SAKA) for use for Purposes) Bill for eye, tomorrow we will have for ear drum, in the next Session we will have for kidney and in the Budget Session we will have for heart because we have heart-grafting and kidney-grafting also

will have for heart because we have heart-grafting and kidney-grafting also I do not know why you have this piecemeal legislation different legislations for different limbs. Why not have a comprehensive legislation which could be made applicable to all these limbs and of which benefit could be taken by all he people.

An important point has been lost sight of as to how you are going to make use of the removed eyes. The eyes which will be removed-how you are going to make use of them? There is no mention in this Bill. You may say that clause 11 refers to power to make rules. But even if you read that, on gage 4 it is said that the rules are to be made with reference to the form in which he removal of eyes from unclaimed bodies may be authorisod, the preservation of the removed eyes, the publicity which may be given and any other matter which is required to be or may be prescribed, etc. This is a ery wide term. It does not include the point that I am submitting. The reason why I am saying this is that I am very much concerned with the poor people. Are you going to charge giving eyes for grafting purposes. Then only the rich will be able to avail of this opportunity. Therefore, there must be some concrete suggestion in the Bill as to how you are going to make use of the eyes after their removal from the dead bodies. If you are going to levy charges, what are the charges? At least some indication of it should be given. Some provision should be made in the Bill. Some indication must be given, some direction must be given to the person or the administrator under this Act who is going to make the rules.

The third point to which I would like to invite the attention of the 'non. Health Minister is as to what exactly you mean by this definition 'Registered Medical Practitioner' which you have given because that definition does not necessarily mean only those doctors who are in Go403

[Shri Bapusaheb Parulekar]

ernment service because what is mentioned in clause (e) is that those who have recognised medical qualifications and those who are enrolled on the State Register of Medical Practitioners ате eligible and they need not be attached to any Government hospital. They will come within the ambit of this definition. Then if you keep the definition as it is, then private medical practitioners will be entitled to remove eyes. That clarification has to be made. Otherwise more complications will arise.

The fourth point to which I would like to make a reference is that at various places you have used the words that the eyes can be removed for therapeutic purposes . What do you mean by that? You have not defined that The eyes can be used for grafting purposes, for dissection and for analysis. This has to be clarified. I do not konw how the hon. Minister is going to rely on the dictionary meaning of this term. I respectfully submit that this should be defined; otherwise, the eyes which may be removed from the dead persons may be misused. Therefore, I say, kindly pay attention to this particular fact.

Another thing is: when I read clause 3 of the Bill, it gives an authority to the Registered Medical Practitioner under the conditions mentioned in that particular clause to remove the eyes. I would like to know whether donation of eyes by the donor to a private eye bank is prevented by this legislation. If that is so, I am very serious about it. Supposing I would like to donate my eyes to an eye bank which gives eyes for grafting only to the weaker sections and only to the poorer people and if we read clause 3 along with other clauses, I feel that that is prevented. If anybody wants to donate his eyes, he has to pass through this particular process which is laid down in the Bill. My respectful submission is that the purpose will not be achieved. Those who are rich may go abroad and have their eyes grated. But what about the poor millions who need these eyes and whe need tafting of the eyes? Therefore, my sybmi-

Eyes (Authority for JULY 14, 1982 use for Therapeutic 404 Purposes) Bill

ssion is that some provision should be made in this Bill that if any person does not want to avail of the provisions of this Bill, he should be free to donate his eyes to private banks and even authorise his private medical practitioner to remove his eyes after his death. I believe that he has a rght to do it. He can do But, by will you are not in law. preventing that because it becomes his personal property. Therefore, is my respetful submission, no thought has been given to this aspect.

Sir, I would like to invite the attention of the hon Minister to clause 3(2). When no feeling has been expressed by the deceased, then the person having a lawful authotrity over the body can ask a doctor or a registered medical practitioner to remove the eyes. What does it mean? I can very well appreciate the positive aspect of it, that is, if he has in presence two witnesses, authorised orally or in writing the authorised relation or person in lawful possession of his body, after his death remove the eyes. If, during his lifetime, he has not said this that his eyes should or should not be removed, then, automatically, the person in lawful authority gets the right to give eyes of the deceased to the Government. You have to see whether that person has said anything as (to whether his eyes should or should not be given. Therefore, this automaically includes the relations of a dead person in lawful authority. What do you mean by 'the person in lawful authority' other than the relations. You have contemplated a case of an accident where the dead body has been sent for post-mortem; you have contemplated a case where the person who is in jail or a person who dies in a hospital. Whereas in the third case, apart from relations, apart from hospital authority, apart from jail authority and apart from the doctor who does a postmortem, who is the person in lawful authority? I would request the minister to explain this. Clause 3(2) creates an ambiguity. It is mentioned that the relative of the deceased person is a lawful authority. Clause 3(2) is again a masletory provision.

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Coming to clause 6, my respectful submission is with regard to the amendment which has been suggested by the Minister. I am reading his amendment because he is not pressing the original Clause (6) It says:

"....Where the dead body of a person has been sent for postmortem examination for medico-legal purpose, the persons competent under this Act to give authority for the removal of the eyes from such body may, if he has reason to belive that the eyes will not be required for any medico-legal purpose, authorise the removal for therapeutic purposes..."

So, the relations do not come into the picture.

So, if the body is sent for post-mortem of a person or a prisoner who died in jail or a patient who died in a hospital, then the person in authority under this clause 6 gets automatically the authority to donate the eyes. Is it not necessery to get the consent of the near relations in such cases? My respectful submission is that the doctor may not have any feeling for the body but the wife, the son, the mother or the father may have certain feeling or sentiments attached to that body. Therefore, Sir, it is not proper to give this authorisation to the third person who has never met him in his lifetime who, ultimately, dies. I therefore oppose this particular clause.

I may refer to clause 5. In the case of a person who dies in hospital or a prisoner who dies in a jail, the doctor or the jailor gets the right to donate the eyes if the relatives do not come in half an hour or 2 hours' time. If somebody in jail in Tihar or if someone who met with accident dies in a hospital, the body should be claimed within half an hour or 2 hours' time. Coming to pave 3, the authority referred to in sub-section (2) shall not be given to remove the eyes except after the expiry of half an hour or two hours etc. Therefore, if we take into consideration the overall effect of this legisl jon.

for use for Purposes) Bill

I feel that a serious thought has not been given. The object is very good. It is necessary that some steps should be taken but if this Bill is passed as it is, I submit that many complications would arise and your purpose will not be served. At the end, I only mention at the cost of repetition that care should be taken for utilisation of the eyes removed from the dead body because I do not find even a single word in this entire measure that eves could be utilised for the benefit of the poor. I would respectfully submit to the hon. Minister to consider this aspect and, if he feels that I am right, then, he should withdraw this Bill and, after considering all aspects, he should bring a complete bill.

P. NAMGYAL (Ladakh): SHRI Mr. Deputy Speaker, Sir, 1 rise to support the Eyes (Authority for use for Therapeutic purposes) Bill moved by the hon. Health Minister. I also support the view expressed by other hon. Members that this Act should be extended to the whole of India. The hon, Minister has said, while introducing the Bill, that certain States in our country have already enacted their respective laws. Sir, transplantation of eyes is a rather highly technical matter and it requires high skill and facilities and the laws made in different States may differ from State to State. Therefore, I feel that one uniform law should be made for the whole of country so that this august House can thoroughly go into the different aspects of the problem and problems of different States and, as such, a useful piece of legislation can be made. I also personnaly feel that although whatever law made by this august House cannot be extedded to the State of Jammu and Kashmir yet there should be no reason why such a useful Act should not be made applicable or extendably to the State of Jammu and Kashmir.

Secondly, Sir, I am not in favour of giving authority to every medical practitioner. Under this Act you have made certain provision for removing of eyes of diseased persons. I personaly feel that a medical practitioner may be qualified so far as his medical degrees are concerned but he may not be that expert to remove eyes and transplant on nations. For

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instance, there are many medical practioners in our country who performed cataract operations in their own respective clinics but many failures did occur. Similarly, a year back one madical practitioner from Kulu valley had gone to one of the remotest area of my constituency, viz., Zanskar and there this doctor performed certain operations by charging very high fees. But the result was that almost 100 per cent failure was reported. It was performed by unauthorised person. So, such things do occur. Such a thing may happen in this case also. A Doctor may be having his own Clinic and doing private practice. But, he should not be allowed to do such highly-skilled operations which you have allowed under this Act. I feel that this should not be allowed in the case of every medical practitioner unless it is certified by the highest body, the Indian Medical Council and so on, so that this sort of exploitation of the poor people can be avoided.

With these words I support and I welcome the Bill which has been brought forward by the hon. Minister.

श्री रामावतार झास्त्री (पटना) : उपा-ध्यक्ष जी, मैं इस विवेयक का समर्थन करता हूं और समर्थन करते हुए दो बातें कहना चाहता हूं। पहली बात तो कई सदस्यों ने कही है कि इस विधेयक को व्यापक बनाना चाहिए, केवल बम्बई और दिल्ली तक सीमित नहीं रखना चाहिए । इस तरह के कानून की आवश्यकता तमाम जगह है वह अच्छी बात है और जहां नहीं ही वहां के लिए भी भारत सरकार को कहना चाहिए कि इस तरह का कानून बनाया जाए ।

यह कैसी विडम्बना है कि एक तरफ हम इस कानून के जरिए मरने के बाद मरने वागों की आंखों की लेकर जिन्दा लोगों को लगाना चाहते हैं, जिनके पास रोक्षनी नहीं है और दूसरी तरफ 03 60 समाज विरोधी तत्वों द्वारा जिन्दा लांगौं की आंखों को निकाला जा रहा है। हमार सूबे के भागलपुर जिले में एक जमाने में बाखफोड़वा लोगों का धंधा बड़े जोरों से चल रहा था । तो इस प्रकार के समाज-विरोधी लोगों की तरफ भी हमारी सरकार का ध्यान जाना चाहये, जोकि किमिनल्स हे, करता करते हैं और उनके खिलाफ सख्त से सख्त कार्यवाही होनी चाहिए ।

दूसरी बात यह है कि किसी के मरने के बाद हम उसकी आंख चाहते हैं, हम मरने वाले के वारिस से मरने वाले की आंखें मांग लोंगे और इसका इस्तेमाल बाद मे कर्रगे। लेकिन आपको स्मरण होगा किहमारेदेश के प्रथम राष्ट्रपति डा. राजेन्द्र प्रसाद जो ने, जबकि वे जिन्दा थे तभा नेत्रदन को नोषणा कर दी थी। मैं समभता हूं जिन्दा लोगों के बीच में ही उनके दिमाग में यह विचार पैदा किया जाना चाहिए कि वे अपने नेत्रदान की घोषण पहले से ही कर दे। इसका गतलब यह नहीं हैकि अभी उनकी आंख निकाल ली जाए, मरने के बाद आप उनकी आंखें ले सकते हैं। इस तरह की भावना सरकार लोगों में पैदा क्यों नहीं करना चाहती । अगर इस पहलू से भी सरकार सांचे तो बहुत अच्छा होगा । द`श की प्रधान मंत्री, हमार स्वास्थ्य मंत्री तथा अन्य मंत्रीगण और संसत्सद स्ग यह एलान कर दें कि हमारी मौत के बाद, यदि हमारी आंखें इस्तेमाल के लायक हों, तो उनको निकाल लिया जाये । इस पहलु पर भी सरकार का विचार करना चाहिए कि इस तरह का वातावरण देश में पैदा किया जाए कि मरने के पहले लोग कहें कि ठीक है, मरने के बाद यदि समाज को हमारी आंखों की जरू रत हो और उपयेगी हो हमारी आंख निकालने का हक होना चाहिए । हमारा देश अभी बहुत अशिक्षित है और उसमें तरह-ारह के लोग हैं कोई इस बात के लिये तैयार ठोंगा और कोई इस बात के लिये तैयार नहीं हगेगा । इसलयि मैं कहना चाहता हूं कि देश के अन्दर इस तरह ता वातावरण पैदा करना चाहिये कि उनके मरने के बाद उनकी आंड को निकालने का हक हो।

दूसरी बात, माननीय सदस्य श्री पारू-लेकर जी ने ठीक ही कही और मैं उनकी इस बात से सहमत हूं कि गरीब, जो कमजोर बर्ग के लोग है, निर्धन है, उनको आंख की मदद मिलनी चाहिय, यह

नहीं कि इस तरह का फायदा केवल बड़े लोगों को ही मिले। एक सुभाव मैं यह भी देना चाहता हूं और सरकार को इस पर विचार करना चाहिए कि यदि गरोब की आंख अच्छी है और मरने के बाद आप उ सकी आंख ले रहे हैं, तो क्या आए इ.स पहलू पर विचार करेगे कि उस परिवार के लोगों को उस आंख को लेने के बाद आर्थिक मदद दे दी जाए । इसका नाम आप चाह मुआवजा रखिये या जो भी आप उचित समर्फे, रखिए। इस पहलू पर भी आपको विचार करना चाहिए । यह बात मैं पहले ही कह चुका हूं कि देश में इस तरह का वातावरण पैदा किया जाए कि लोग मरने के पहले कहें कि आप हमारी आंख देश के हित में निकाल सकते हैं। मेरी दृष्टि में इस बिल का विरोध कोई नहीं करोग, कोई पागल होगा जो विराध करगा या जिसका दिमाग खराब होगा और बाकी सारे लोग इस का समर्थन कर'गे . (व्यदधान) . मेर' कहने का तात्पर्य यह है कि जैसे हमारी आस खराब है, तों उसको लेकर क्या कीजिएगा । इसके जो एक्सपर्टहैं, जिनका कि इन्होंने जिक किया है

MR. DEPUTY-SPEAKER: Mr. Shastri, why can't you announce that you will give your eyes as donation?

SHRI RAMAVTAR SHASTRI: I am going to announce to that effect. But my eyes may not be beneficial to the donee.

MR. DEPUTY-SPEAKER: Even then you can announce.

SHRI RAMAVTAR SHASTRI: Yes, I am going to authorise the authority to this effect.

दिल्ली में मर गए तो कोई असंभव बात नहीं हैं। दिल्ली में रोज ही मर रहे हैं। एम. पी. भी मरते हैं, तो एक दिन की छट्टो भी हो जाती हैं। मरनं के बाद आंख ले लीजिए। आंखों की जरूरत हैं, तो मार डालिए, वह भी हमको मंजूर हैं, तो मार डालिए, वह भी हमको मंजूर हैं। इस लिए मैं कह रहा हूं कि 542 संसद सदस्यों और जिन में प्रधान मंत्री को लीड लेनी चाहिए कि वे एनाउन्स कर और अब तो नए राष्ट्रपति महोदेय कल बन रहे हैं, उनको भी इस बात का एलान करना चाहिए, क्योंकि उन्होंने जनता के लिए बहुत सी बातें कही हैं। सबसे बड़ी बात यह है कि यदि वे राष्ट्रपति बन गए, तो पहला काम उनको राष्ट्रपति बनने के बाद यह करना चाहिए कि वे कहाँ कि मैं अपनी आंख दान करता हो और डा. राजेन्द्र प्रसाद के पद-चिन्हों का अनुसरण करें। मैं तो मंत्री महादेय से भी कहना चाहता हो कि यदि वे कहने की स्थिति में हों तो वे पहले दो दों और हमारा दूसरा नम्बर हो जाएगा।

इन शब्दों के साथ मैं इस बिल का हृदय से समर्थन करशा हूं। इस बिल का उद्दरेय बहुत ही पुण्यात्मक है और बहुत ही लाभकारी है तथा इससे देश को फायदा होगा। इस बिल से केवल दिल्ली वालों को ही फायदा मत पहुंचाइए, इस बारे में राज्यों से भी विचार-विमर्श करना चाहिए।

श्री रामफल राही (मिसिरिख) : उपा-ध्यक्ष महादेय, नेत्रदान से सम्बन्धित जो बिल माननीय मंत्री जी ने सदन के समक्ष प्रस्तुत किया है यह वास्तव में इन्होंने एक बहुत जच्छा काम किया है, बड़े उपकार का काम किया है, लेकिन एसा महसूस होता है कि बड़ी जल्दबाजी में किया है । जो भी इस बिल को पढ़ेगा और समभने की कोशिश करोगा, उसे छोसा लगेगा कि इस में बड़ी जल्दबाजी की गई है, बड़े उतावलेपन से यह बिल पेश किया गया है । मैं आप के माध्यम से मंत्री जी से कहना चाह,ंगा - अगर वे थोड़ा राइ कर लें, हफते-दो हफते या 10 दिन के बाद, उन तमाम स्भावों का समावेश करें तो ज्यादा अच्छा होगा ।

जैसे इस में सीमा-क्षेत्र का जिक किया गया है, इस में दिल्ली संघ राज्य क्षेत्र के अन्दर की सीमा निर्धारित की गई है, जो यहां पर मरोंगे उन से ही नेत्र-दान लिया जायेगा, यहां पर ही नेत्र बैंक बनेगा क्योंकि शोध-संस्थान यहां पर ही है । आप ने शायद यह जानने की कोशिश नहीं की कि दिल्ली और बम्बई के अतिरिक्त भी देश के विभिन्न भागों में अच्छे-अच्छे नेत्र-चिकित- सालय है, इस विज्ञान के जानने वाले लोग निजी क्षेत्रों में बहुत अच्छा काम कर रहे हैं। मैं आप को बतलाना चाहता हूं---हमार सीतापुर में एशिया का सब से बड़ा नेत्र-चिकित्सालय है जो सीतापुर-नेत्र-चिकित्सालय के नाम से जाना जाता है और वह पद्मश्री डा. महरा की दोन है, जो एक साधारण से व्यक्ति थे लेकिन इतना आली-शान अस्पताल खडा कर दिया. जहां अन्य दोशों को लोग भी चिकित्सा करवाने के लिए आते हैं। मैंने कई बार इस सदन में इस प्रश्न को उठाया है कि सरकार उस अस्पताल को अधिगृहित करे तथा वहां पर भी नेत्र-बैंक या चक्षु बैंक कायम किया जाय । यदि सरकार एसा कर दे तो उत्तर प्रदेश में भी एक बहुत अच्छा नेत्र-बैंक बन जायगा तथा वहां पर प्रदोश के लोग, पास-पड़ौस के लोग, उस का लाभ उठा सकोंगे । जो लोग समभतते हैं कि मरने के बाद यह शरीर बेकार हो जाता है, यदि उस का कोई अंग किसी के काम आ सके, तो वे खुशी से उस का दान कर सकोंगे और उस से इलाके के लोगों को लाभ मिल सकेगा।

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मैं आप से निवेदन करना चाहता हूं-आप इस पर विचार करें, इस का जो सौमा-क्षेत्र निर्धारित किया गया है उस को बढ़ाया जाय । एसा करने संपूरे देश के दोगोों को लाभ हो सकेगा ।

द सरी वात - कर्ड सम्मानित सदग्रों ने जैसे शास्त्री जी, पारूलेकर साहब ने कड़ा ही और मैं भी कहना चाहता हु - आज देश में ब्लड बैंक बनाये गये हैं उन में लोग अपने खून का दाम करते हैं, लेकिन वह खून गरीब व्यक्तिको मही मिल पाला है। अगार कोई गरीब व्यक्ति अस्पताल के दरवाजे पर जाता है और उस को एक बोतल खुन की जरूरत होती है तो उस को नहीं मिल पाता, उस को दर-दर की ठोकर खानी पड़ती है, पैसा खर्च करने पर भी नहीं मिल पाता, लेकिन बड़े आदमियों को फौरन मिल जाता है। इस लिए कहीं एंसा न हो कि आप जो नेत्र-बैंक बनाने जा रहे हैं उस में जो लोग नेत्र-दान करांगे उस का बडो-वडो लोग फायदा उठा ले जायें । इस के लिये सुनिश्चित होना चाहिए कि जो आंखे दान में आयेगी वे गरीबों के नेत्रों को सुधारने में लगाई जायेंगी । आप इस बात का आश्वासन सदन में दें, तब मैं समफूंगा कि जो बिल आप सदन में लाये हैं बह वास्तव में जन-हित में हे और जैसा आप की सरकार कहती है हम सब कछ गरीतों के लिये कर रहे हैं ऐसी घोषणा में गरीबों के लिये कर रहे हैं ऐसी घोषणा में गरीबों के लिये कर उन्हों दे पा रहे हैं, रोजी नहीं दे पा रहे हैं, कपड़ा नहीं दे पा रहे हैं, मकान नहीं दे पा रहे हैं, रोजी नहीं दे पा रहे हैं, कपड़ा नहीं दे पा रहे हैं, मकान नहीं दे पा रहे हैं. इस से कम-स-कम अन्धे लोगों को तांखे मिल जायेगी और वे अपनी रोटी कम सकेंगे इस लिये यह बड़े उपकार को बात होगी । घन्यवाद ।

MR. DEPUTY-SPEAKER: Now Dr. Kulandaivelu. Each Member will take only 1 or 2 minutes.

DR. V. KULANDAIVELU (Chidambaram): On behalf of my rationalist party, the DMK, I would like to welcome the Bill pertaining to the use of eyes of the deceased persons for therapeutic purposes, and participate in the discussion.

The reason for welcoming the Bill are manifold. Hon. Members have contributed much to the Bill by speaking about the importance of collecting eyes for this purpose. As a professional doctor in Medicine, I would like to emphasize that unless the eyes are removed in time, i.e. within six hours of the death of the individual, there may not be any use in collecting them. To ensure the viability of the cornea that is to be replanted, to the individual who requires corneal grafting, the eyes must be removed within six hours of the death of the individual. They must be preserved in such a manner that they are in good condition till the period of actual operation, i.e. the surgical procedure.

I would like to tell the hon. Minister that the number of banks which store the eyes is very limited. There are 1 or 2 Eye Banks in the country—one in Madras, and one in Bombay. One is owned by a private doctor. This facility must be extended to all teaching instituions and wellknown hospitals.

There is a well-organized Eye Bank at Colombo. The guidelines and the technical know-how of that Eye Bank must be

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learned by our doctors, and our technical people. We must depute people from here to that institution for that purpose. Then we can establish many Banks in our country to serve the deserving population.

Further, to assess the viability of the comea.....(Interruptions)

SHRI N. K. SHEJWALKAR (Gwalior): I find that there are 42 eye banks in India.

DR. V. KULANDAIVELU: How many of them are functioning properly? How many Government—established hospitals provide eye bank facilities for surgical purposes?

MR. DEPUTY-SPEAKER: I think Dr. Kulandaivelu spoke, about Government controlled hospitals.

DR. V. KULANDAIVELU: We are concerned about poor people. How can a poor man go to a private institution? So, Government must be very concerned about this issue. They must be prepared to establish eye banks. There must be experienced doctors who can perform corneal grafting. Junior doctors, i.e. with MBBS qualifications, can also be trained in such a manner as to be able to assess the viability of the cornea to be removed. In all Government hospitals, the doctors must be trained for this purpose. This facility must be extended to other metropolitan cities also.

Our people are superstitious, and are religious fanatics. The previous speaker said that we must be willing to contribute, i.e. donate the eyes. I proudly say that I belong to a rationalist party. Dr. Kala nidhi, myself and others in our party have registered our names for this donation. We must create an awareness in the society in this regard. There should not be any religious fanaticism. That fanaticism should not be an obstacle for this noble purpose. By providing our eyes to a third party, after our death, we are giving him precious life. In this manner, after our death, we can see through the other man, and see God.

I am not a believer in God; but-I believe that if we give vision to a man, it is good. Once we allow and encourage corneal grafting by private institutions, it will be beneficial only to rich people, and not to the poor. This point must be kept in mind by the hon. Minister, and an organization should be set up by Government.

MR. DEPUTY-SPEAKER: Dr. Kulandaivelu, you have been allowed as a special case. Your party has already been allowed its time. Mr. Era Mohan is sitting there.

DR. V. KULANDAIVELU: I was mentioning about religious fanaticism. To incorporate a sense of rationalism, we must educate our society. Our Television and Broadcasting media must publicize rationalist ideologies. We must educate the people, because our people are prone to be highly superstitious. This tendency must be curbed. We must tell our people things in such a way that they do not hesitate to donate their eyes. Once we are dead, it is all over. Families donating eyes must be given some incentives.

With these words, I support the Bill.

श्री डी. थी. यादव (मूंगेर): उपा-ध्यक्ष जी, यह बिल समर्थन योग्य है और सभी ने इसको समर्थन किंग्या है। मैं भी इसको समर्थन करता हूं। लेकिन एक ही निवेदन शंक रानन्द जी से करना चाहूंगा कि एक आंख लगाइये, हजार आंख खराब करिये, यह नहीं होना चाहिए । मेरा कहने का मतलब है कि आंख लगाने में जितने साधन, जितनी रिसर्च चाहिए और उस पर जितना खर्च होगा, उसके मध्य में एक हजार आंख खराब न हो जाएं और इसको देश की जनता ताकती न रहे। इस बात को ध्यान में रखन की आव-श्यक ! है। कहा जा रहा है कि 70-80 लाख लोग आई डिसीज से पीड़ित हैं। कितने अंधे है, यह संख्या तो हमारे पास रही है। मैं मंत्री जी से कहना चाहता हूं फिजो अंधे हो गए हैं, उनके लिए तों ज्यादा कुछ नहीं कर सकते, सिफी भाषण दे सकते हैं, लेकिन जिनको अंधा होने से रोका 🗤 सकता है, उनके लिए हमको नेशनल कर्पने चलाना होगा । इसके

एक मरेा निवंदन यह है कि जब भी कोई कानून बनाया जाता है, उसमें एसे लोग पैदा हो जाते हैं जो कानून का नाजायज फायदा उठाते हैं। आईं डोनेशन लीगल होना चाहिए, लेकिन इसमें एक्सपलाइ-टोशन नहीं होना चाहिए । लोगों से भतूठा लिखदा लिया जाएगा और उनकी आंखें निकाल ली जाएंगी । 10-20 हजार के लिए किसी भी गरीब आदमी को पकड़ा जाएगा और क्लोरोफार्म सुंघाकर उसकी आंखे निकाल लेंगे । इसलिए इसमें इस बात का प्रावधान होना चाहिए कि जिस आ दमी की आंखें दान में ली जाए, उसका गुम् और पता जरूर आपके पास रहे । नहीं तो एक्सपलाइटरेशन हो सकता है। ये दो बालें मैंने आपके सामने रखीं हैं।

तीसरी बात यह है कि आप आई बैंक बनाने जा रहे हैं, लेकिन डा. राजेन्द्र प्रसाद आणामालाजिकल इंस्टोटयुट को क्या हालत है ? इतना बड़ा इंस्टोट्यूट खड़ा किया है।

SHRI RAM SINGH YADAV (Alwar): Is there a provision for a living person to donate an eye in his lifetime?

SHRI RAMAVATAR SHASTRI: You can do.

SHRI RAM SINGH YADAV: It is not there.

श्री डी. पी. यादव : जो भी हो । यह प्रावीजन भी हो सकता है। डा. राजेन्द्र प्रसाद आप्थलमालाजिकल इंस्टोट्यूट की

हालत दॉखिए । इतनी बदतर हालत है । आल इंडिया मेडिकल इंस्टीट्यूट की हालत दोखए । में आज ही वहां से लौटा हूं। 70 बैंड प्राइवेट वार्ड और जनरल वार्डमें एक साल से बनकर पड़े हुए हैं, उनका उपयोग नहीं हो रहा है। इस तरह से जो हमारे रिसोसेंस है, उनका प्रापर यूटीलाइ जेशन नहीं हो रहा है। उसके लिए टोक्नीकल और डिबोटेड मैन पाबर चाहिए। 1 2.3

इन सब बातों की ओर ध्यान दिलात हुए मैं इसका समर्थन करता हूं।

SHRI N. K. SHEJWALKAR (Wwalior): Thank you very much, Sir, for giving me the opoprtunity. I must welcome this Bill. And it is really a great thing that any person who has lost his eyes can get back his eye-sight. By the donation of eyes, of course, only a few kinds of diseases can be cured. For example, the transplantation of cornea itself can be of much help in this matter. As was pointed out by my learned friend, there are only two institutions in India who are collecting eyes, if I am not wrong.

There was a question on 18th December -as old as-1972, Question No. 4684. The reply was given by the Health Minister, that there were as many as 42 eye banks. I will not read the whole list. But I am sure they are not all private hospitals, they are mostly Government Hospitals. They are, M. I. Hospital, Indore, which is a Madhya Pradesh Government Hospital; Rajendra Institute, Patiala; Post-Graduate Institute of Medical Education and Research, Chandigarh; Sarojini Devi Eye Hospital, Hyderabad; Delhi Administration Eye Hospital, Delhi; Rajendra Prasad Ophthalmological Centre; Central Eye Bank of Oph halmology; New Civil Hospital, Ahmdabad and so on. I am afraid, there is hardly any private institution mentioned in this list. The hon, Minister may throw more light as to whether the number of these 42 banks has increased. This is a reply which was given in 1972. I am sure, in ten years time, the list must have become double. I do not know whether the arrangements there are satisfactory or not. But I would like to know from the hon.

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Minister as to how many eyes have been donated and how many eyes could be used properly for transplantation. If the hon. Minister gets us that information, that will be a matter of great help.

15.00 hrs.

The provision of this Bill is limited only to Delhi Administration. If the hon. Minister takes initiative in sceing that all the States make laws, that would be better. For example, Madhya Pradesh and certain other States have enacted this law. If this law is enacted all over the country, it would be a great help to our nation.

If the cornea is damaged, it can be transplanted. In the States there are lot of successful operations of this type. I am not sure how many successful operations we have been able to perform in India. We must also know as to how many eye banks are successfully keeping the eyes

Though the point which I am going to mention is not directly related to the Bill, yet it will not be out of place to say that thousands of young boys in the age group of five or six, lose their eyesight because of the deficiency of Vitamin A and D. Due to small-pox also there was great casualty of eye. It is a matter of pleasure that on that account the loss of eyesght is not much now. But we do not have full report because in many of the village, people who have gone blind are still there. We must make earnest efforts to see that more precautionary measures are taken to save the eyes.

The transplantation of cornea can be done only in case of accident or some burn or damage to the eye. I do not think a number of blind people, who are there in India, can be benefited by htis. This is a measure which can be made use of for such an exigency which I have pointed out. But even then, I must say that this is a welcome measure.

Further I want to suggest that when the person dies, why should we have the sanction of his relatives to remove his eyes? We are all property of the nation. If a man dies, why can his eyes not be 118

taken out by any Act of the State? We can make a law like that. I am prepared to go to that extent. Ultimately it is the property of the State. If I die and there is nobody to donate my eyes, why should they be allowed to be wasted? If such a legislation is brought forward, I would be the first person to welcome that. It is not a matter of sentiment.

SHRI MOOL CHAND DAGA (Pali): Certain communities believe that a day will come when they will rise again.

MR. DEPUTY-SPEAKER: When they rise again, they must have eyes to see.

SHRI N. K. SHEJWALKAR: I think, the hon. Minister and the hon. House will appreciate my sentiments in this resepect.

I thank you very much for giving me the time.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Deputy-Speaker, Sir, amongst all human sufferings, blindness is the worst and if you go through the records, you will agree that our country is one of the biggest victims of this blindness. (Interruptions). Very recently, I had the opportunity to organise some eye camps in my constituency of Andaman and Nicobar Islands and what has been revealed from that is that one Dr. G. K. Saraf, the eminent eye specialist of India who was this year awarded Padma Bhushan for his work was the Surgeon who conducted operations in that camp and after examination of the eves of the people in the car Nicobar district which is inhabited by the innocent tribals, beautiful tribals of that Island, the eye specialist, Dr. Saraf, said in the presence of the hon. Defence Minister, Shri, R. Venkataraman, who inaugurated the camp, that the eye position of Nicobari tribals right from the children, due to tracoma and cornea ulcer etc. is such that if immediate action is not taken, the entire Nicobari population will be converted into blind population in this country. This is a sensible revelation before us and thereafter. I wrote a letter to our hon. Health Minister about this situation and I am happy to say that he has replied to me stating that he has issued instructions to the All India Medical 419 Eyes (Authority for JULY 14, 1982 use for Therapeutic 420 Purposes) Bill

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Institute to go there and examine and take remedial measures. But I am sorry to say at the same time that the All India Institute of Medical Sciences have not found time to go there and to see the position, though the matter is so serious. Anyhow, I think the Minister will take note of it in future.

The point is that this particular Bill is a Bill which all of us should welcome. There is no denial of the fact. But the point is-I have given the amendment also in this regard-that it should be applicable to the whole of India, not particularly to the Union Territory of Delhi. But if the question arises that it is not within the competence of Parliament because this subject is a State subject and there will be some difficulties, in that case also I cannot understand why the Bill has not covered all the Union Territories, and why only Delhi specifically. There are other Union Territories which could have been included, but that has not been done, because of this legal lacuna or difficulty.

I fully agree with Mr. D. P. Yadav who said that there are people who are already blind-that is one thing-and there arethose people for whom we can prevent blindness. But we are not taking enough care for them. At the same time, when we want to do a thing, then we must be cautious and we must see all pros and cons of it because, after all, this is the Union Government or the Government of India which has presented this Bill before this august House. That is why all pros and cons should be considered. Even in respect of Lakshadweep, Andaman and Nicobar Islands, or Pondicherry, or Arunachal Pradesh or Mizoram and all the remote areas where people are suffering from blindness, their cases also should be taken into consideration.

With all these views, I would like to request the hon. Minister to kindly consider the amendments that I have given and consider those remote areas also for future action.

श्री वृद्धि चन्द्र जैन (बाड़मेर) : उपा-ध्यक्ष महादेय, नेत्र (चिकित्सीय प्रयोजनों के लिए उपयोग का प्राधिकार) विधेयक जो यहां प्रस्तुत हुआ है, उसके बारे में मैं कुछ सुभाव सदन के समक्ष प्रस्तुत करना चाहता हुं।

मैंने इस बिल के क्लाज 5 और 6 का अच्छी तरह से अध्ययन किया है। क्लाज 6:

"Where the death of a person is caused by accident or any other unnatural cause."

इस कलाज के अन्तर्गत किसी रिलेटिव की या अन्य किसी को कोई भी कन्सैंट लेने की आवश्यकता नहीं हैं। इस क्लाज का हिन्दुस्तान को जनता पूरा विरोध करेगी। एक्सीडॉंट से किसी की डैथ हो गई, उसने कोई आवजेक्शन न किया हो, नैचुरली कॉन औवजेक्शन करता है ? इस क्लाज 6 में यह प्रावीजन होना चाहिए कि यद्यपि उसकी डैथ एक्सीडॉंट से वा अन-नैचुरल काज से हुई हो तो भी नीअरस्ट रिलेटिव्ज की कन्सैंट लेनी चाहिए । अगर उसके बिना आप ऐसा कर्रगे तो उसका बहुत विरोध होगा ।

इसी प्रकार क्लाज 5 में जो प्रावीजन लिखा गया है।

"The authority referred to in sub-section(1) shall not be given except after the expiry of—

(i) half an hour from the time of the death of the concerned person in cases where no facility for cold storage of the dead body is available in the hospital or prison; or

(ii) two hours from the time of the death of the concerned person. in cases where facility for cold storage of the dead body is available in the hospital or prison.

इसके अंदर भी यह प्रावीजन बिल्कुल कन्सैंट के बिना नहीं होना चाहिए । अगर डैथ हस्पताल में या जेल में हुई हो, उसकी कन्सैंट के लिए अगर कोई रिलेटिव न हो और अन्य कोई न अवेलेबल हो, यह ठीक है कि अब कोल्ड स्टोरेज की व्यवस्था है, लोकिन 2 घंटे में कौन पहुंच सकता है 421 Eyes (Authority ASADHA 23, 1904 (SAKA) for use for 42 Therapeutic Purposes) Bill

और कौन कन्सैंद दे सकता है ? इसलिए इस क्लाज 5(2) का कोई भी स्वागत नहीं करोगा और कोई इसे पसन्द नहीं करोगा ।

अगर किसी को डैथ हस्पताल में हो जाती है और उसकी कन्सैंट के लिए कोई व्यवस्था नहीं है तो उसकी बांस निकालन की व्यवस्था नहीं करनी माहिए । विना कन्सैंट के बांस मिकालने की अगर वापने कोरिंगज्ञ की तो उसका विरोध किया बायेगा।

बभी भी हमारे दोव में यह परिपाटी है कि कोई भी पोस्ट-मार्टम कराना पसन्द नहीं करता । यहां तक कोशिश की जाती है कि अपर सोसाइड का केस होगा और अचानक मति का केस हो तो भी उसका पास्ट-मार्टम न किया जाये, उसके लिये बूाइव दोकर भी पोस्ट-मार्टम रोकने की कोशिश लोग करते हैं, क्योंकि इससे बड़ा भारी अपमान होता है ।

जब हमारे यहां इस प्रकार की रिलीजस भावना है, कोई भी अपनी आंच और कान निकलवाकर नहीं देना चाहता तो अभी आपने यह कानून दिल्ली में लागू किया है, मैं जानना चाहता हूं कि पहले भी यह बम्बई में लागू रहा है, इसका पिछले दो साल में किन-किन लोगों ने लाभ उठाया है, बाप इसकी लिस्ट पेश करां। लाभ उठाने में इसका दूरुपयोग तो नहीं हुआ है या मनी का दुरुपयोग तो नहीं हुआ है, यह जानकारी भी हमें प्रस्तूत करों।

लौजिस्लेशन वैज्ञानिक दिष्टकोण से बहुत ही अच्छा माना जा सकता है, परन्तु हमें प्रौक्टकल अप्रोच अपनाने की आवध-यकत्ता है। इस संबंध सें जो कानून प्रस्तुत किया गया है, मैंने जो अपने सजैश-चन्स दिए हैं, मेरा निवेदन है कि मंत्री जी गौर से इनका जवाब देकर संतुष्ट करें।

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKA-RANAND): Mr. Deputy-Speaker, Sir, I am really grateful to the House and to the hon. Members who have taken part in supporting the Bill wholeheartedly. I am happy to see that they have the eyes to see the sufferings of the poor people. I also believe that their hearts weep as their eyes see because the mere sight of an eye without the feeling of the heart is of no use. But here I have seen that all those hon. Members who have contributed to the debate have both heart and eye for the poor people.

SHRI M. RAM GOPAL REDDY (Nizamabad): Even those who have not taken part also.

SHRI B. SHANKARANAND: Eye is a gift of God without which such the life would have been miserable. without which even this debate in the House would have been blind. The people have eyes. But they sometimes fail to see unconsciently and sometimes deliberately. And we cannot say that the people who have no eyes do not see at all because they feel by their heart, Such is human life. Of course, human life's sufferings can be more appreciated if one has eyes. That is the reason why this Bill has been brought forward before the House.

Sir, the hon. Members who have taken part in this debate have travelled on a very wide horizon with which the Bill is not concerned at all. They have dealt with the problems of preventive aspects of blindness, the control of blindness and other aspects with which the Bill is not concerned at all. But, of course, many hon. Members have made very valuable contribution as far as the provisions of the Bill are concerned.

The basic objection according to certain hon. Members, is why this Bill only for the Union Territory of Delhi, why not for the entire country? Perhaps, I do not know, if they had an eye to see what is written in the Statement of Objects and Reasons itself

SHRI MOOL CHAND DAGA: You kindly go through the Bill, not what is written in the Statement of Objects and Reasons, because the people will look into the Bill. If you look into the Bill. it simply says, removal of eyes and nothing more and, therefore, it is not a State subject.

SHRI B. SHANKARANAND. I am happy that Mr. Daga wears eye spectacles to correct his sight...

SHRI MOOL CHAND DAGA. Let it be examined by the Law Department

SHRI B. SHANKARANAND: I wish he had an eye to read what is written in the Statement of Objects and Reasons. 1 will read it out.

SHRI MOOL CHAND DAGA: I have read it care(:1'ly.

SHRI B. SHANKARANAND: If you have good eyes, you need not shout. The eves can speak.

AN HON. MEMBER: The eyes usually only see.

SHRI B. SHANKARANAND: I read out para 3:

"It is intended to avail of the present opportunity to replace the Bombay Act as extended to Uman 'erritory of De hi by independent legislation which would give effort to the aforementared proposals."

It says that 1957 Bom'ny Act which was made applicatle to Do'n is being replaced.

When I commended the Bill for the consideration of the House, I had already said that many States had already enacted this Bill and I gave the names of the States. At that time, Mr Somnath Chatterjee also corrected me saying that West Bengal had also passed this Bill. These are the States-I again repeat-where such a Bill have been passed. Gujarat, Punjab, Karnataka, Madhya Haryana, Pradesh and West Bengal These are the States which have already passed the Bill.

SHRI BAPUSAHEB **PARULEKAR:** What about the Union Territories?

SHRI SHANKARANAND: The **B**. reason is, again I say the Bill has a limited scope. The Bombay Act which was made applicable to Delhi, the Union Territory, is being replaced. The hon. Member was perhaps not there when I introduced the Bill and when I spoke on that. I said that the Bombay Act suffered from some deficiencies and I quoted them also and

in order to correct that, I have brought this Bill.

(Interruptions)

AN HON. MEMBER: What about Union Territories? It is only for Delhi. What about other Union Territories?

SHRI B. SHANKARANAND: I have already said that those States and Union Territories which have not passed the Bill, should emulate this which the Parliament is considering and is going to pass. I have already said this also. The States which have not passed such a Bill, they have got the right to pass it and they can pass it.

SHRI BAPUSAHEB PARULEKAR: Who is to pass?

AN HON. MEMBER: For Union Territories. Parliament only can pass.

(Interruptions)

SHRI B. SHANKARANAND: I see the legality or the competence of Parliament in passing such a Bill for the entire country. I may say that the Bill relates mainly to Entry 6 Public Health, Sanitation, Hospitals and Dispensaries of the State List of the Seventh Schedule of the Constitution.

(Interruptions).

SHRI B. SHANKARANAND: "As the Bill is intended to apply to the Union Territory of Delhi and it was (4) of Article 246 of the Constitution, Parliament has legislative competence to make law with respect tothe matter contained in the Bill for the Union Territory of Delhi. Unless legislators of the State pass resolutions under Article 252 to the effect that with respect to the aforesaid matter, Parliament should make laws Then only the Parliament gets competence to frame law for this purpose which would be applicable to the whole of India except the State of Jammu and Kashmir."

That is the reason why this Bill which is only applicable to Union Territory of Delhi has been introduced.

Now, I found a contradiction in the arguments of two hon Learned Members

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Shri Shejwalkar and Shri Bapusaheb Parulekar.

Shri Shejwalkar went to the extent of saying that any part of the body should be used for the purpose of the nation's health. This is the contention of Shri Shejwalkar which is very welcome in view of the nation's progress, development and future and health.

Shri Bapusaheb Paru'ek ar said "No, who is this man who has the authority to give this after the death of the person without any authority" and all that he challenged so many things, even the President and all that, "Who is this competent person?"

I should say that the amendment that you referred and which I am going to move shortly about the person who is competent under the provisions of the Bil. is already enumerated and, according 'o that also, who will be the person who is competent to give this after the death of the person? If the person before his death has not given his consent or donation of the eyes, it is the person taking charge of the body and that has been defined here. It is his near relative. He is the competent person to whom the authority has been given. The Act has to be read

(Interruptions)

as a whole. You cannot take out the Sections from the Clauses and read them independently in isolation of the other Clauses and say this is that. An Act has to be read as a whole. The competent person under the Act is near relative.

DR. V. KULANDAIVELU: Who is the competent person?

SHRI B. SHANKARANAND: The person authorised under the Act. Who else can there be?

MR. DEPUTY-SPEAKER: For Dr. Kulandaivelu, Mrs. Kulandaivelu is the competent person.

SHRI B. SHANKARANAND: Another objection raised by some bon. Member is that there is no provision in the Bill about the use of the eye. The very object says that the eye is being taken for corneal grafting and for no other purpose...

SHRI MOOL CHAND DAGA: It is not in the Bill. Can you show me the clause which says that the eye will be used for grafting?

SHR1 B. SHANKARANAND: Sir, he has his eyes, but I cannot give him the sight. What can I do?

SHRI MOOL CHAND DAGA: What is the answer which you are giving to my question? I am putting this simple question. Can you read out a clause which says that the eye will be used for grafting? Can you show that? It is not in the Bill. Kindly try to understand. (Interruptions)

MR. DEPUTY-SPEAKER: Order, please. I must see one day when a Bill drafted and presented before Parliament is acceptable to Shri Mool Chand Daga. All Bills are drafted in a very bad manner according to Mr. Daga. How will he be convinced now ?

SHRI B. SHANKARANAND: He has his eyes, but I cannot give him the sight.

Many Members have spoken about eyebanks. Hon. Member Shri Shejwalkar quoted some figures. As per my information, there are about 72 eye-banks in the country, mostly located at the Medical Colleges and specialised institutions, but only a dozen of them are actively pursuing eye-collections and corneal grafting work. So, there is no question of any private body or person having an eye-bank. That question does not arise at all.

DR. A. KALANIDHI (Madras Central): There is a private bank, Eye Research Foundation, by Dr. Agarwal in Madras.

SHRI B. SHANKARANAND: I have the list of Tamil Nadu. I stand to be corrected. In Tamil Nadu there are three eye-bands: Government Ophthalmic Hospital, Madras, Government Erskina Hospital, Madurai, Medical College, Vellore. This is my information. I stand to be corrected.

DR. A. KALANIDHI: Dr. Agarwal is running a priate bank, Eye Research Foundation.

SHRI B. SHANKARANAND: I have said that I stand to be corrected. As per my information, there are only three eyebanks. The eye-banks organize publicity to popularise voluntary eye-donations and some of them register voluntary eyedonors. I may inform the House that the Prime Minister of this country, Shrimati Indira Gandhi, has already registered donation of her eyes with the R.P. Eye Centre of All India Institute of Medical Sciences on 6-3-1970; not now, but twelve years ago, she has registered hereself for the donation of her eyes with the R.P. Eye Centre of All India Institute of Medical Sciences.

SHRI N. K. SHEJWALKAR: So many of us have done this (Interruptions)

SHRI B. SHANKARANAND: I have this information. Whatever information I have, I have given to the House. I wish the call given by Shri Ramavatar Shastri for donation by MPs and Ministers will be heeded to by all of us.

MR. DEPUTY-SPEAKER: That information will be given by the Minister to those who have already donated their own eyes.

SHRI B. SHANKARANAND: Now, another objection raised by the hon. Members is about the definition of the registered medical practitioner who is authorised under this Act. Sir, the definition is very clear. It says:

'A registered medical practitioner (Ophthalmologist) means a medical practitioner who possesses any recognised medical qualification as defined in cluase (h) of Section 8 of the Indian Medical Council Act, 1956 and possesses a post-graduate qualification in ophthalmology or has a certificate showing that he has received training in enucleation procedure.... You know what is meant by enucleation procedure. I; is an art of surgery or extracting the eyes from the socket. That is called enucleation. I quote:

'I....or has a certificate showing that he has receied training in enucleation procedure in the Ophthalmology Department, or a hospital or a teaching institution for therapeutic purposes approved by the administration in this behalf."

He is the authorised medical officer as defined under clause (c) of the said act. This did not find a place in the Bombay Act.

SHRI BAPUSAHEB PARULEKAR: I want to know whether this relates to the doctors attached to the Government hospitals or does this include the private practitioners too? Are they also covered under this Act?

SHRI B. SHANKARANAND: This definition does not make any distinction between a doctor in Government service or outside. We place emphasis on the qualification and experience aspect of the doctor. We do not make the distinction between doctors who are competent to do this job whether in Government service or outside this service.

MR. DEPUTY SPEAKER: He says that qualification is the only criterion.

SHRI B. SHANKARANAND: Apart from this, Mr. D. P. Yadav-he is not here at the moment-said something. I thank him for that. He has cautioned us that this donation of eyes may be misused by some vested persons who will be tempted to buy the eyes donated by the poor people and make money out of that. Sir, we do take note of the caution given by the hon. Member. We will take all precautions to see that this mischief does not happen. The other Members have expressed their desire that such eyes may not be given only to the rich people who are able to buy the eyes. We also take note of this suggestion made by the House in this regard. And we will see that the poor and other deserving cases

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are given preference or priority over them. With these words, I commend this Bill. I have nothing more to say on this.

PARULEKAR: SHRI BAPUSAHEB Mr. Deputy-Speaker, I want to ask him two questions. Firstly, he has not replied to one question of mine as to whether donation to a private institution by a donor is prohibited by this Act. If a particular person wants to donate that to a particular institution, under this Act, is that prohibited? Under the Act, will this be used in Delhi only for the benefit of the poor? If this were allowed it means that anyone who wants to donate the eyes has to give that to this institution. Under this Act the eyes will be available to persons residing at Delhi or will that be available to persons residing outside Delhi? Kindly clarify these two things.

SHRI B. SHANKARANAND: Sir, it is a question of not only of donation of or taking the eyes from the deceased but it is a question of preservation of the eyes in an eye bank. In Delhi, we have an eye bank. You can see from the figure given by the R. P. Eye centre that the total number of cornea grafting done here in 1977 was only 76. But in 1981 cornea grafting was done in 189 cases. The hon, Member asked whether anybody is prevented from donating eyes to private eye banks. The question is that there are no private eye banks. We cannot presume things and then go on discussing. When it comes we will see. There is no question of amendment.

DR. V. KULANDAIVELU: Sir, I was drawing the attention of the hon. Minister regarding the time-limit for the removal of the eye. The hon. Minister has not mentioned about the time-limit. The problem may arise when a competent ophthalmologist required to be present for the removal of eye is not available. How can we find a competent Ophthalmologist to go over to the remote areas like villages, etc.

SHRI B SHANKARANAND: Sir, the hon. Member has said nothing new. Many eyes are lost because many deaths occur in the rural areas where there are no Ophthalmologist. So, what can be done? Sir, I once again request that the Bill be passed.

DR. A. KALANIDHI: Sir, the removal of the eyes should be done within six hours otherwise, cornea is lost and it will be of no use.

SHRI N. K. SHEJWALKAR: Sir, I would like to know how many eyes were collected; how many cornea grafting cases were done and out of those how many were succesful?

SHRI B. SHANKARANAND: Sir. apart from the competency of the doctor successful grafting of cornea depends on so many other factors, such as, viability of the eye, etc. As far as RP Centre is concerned in 1977 ninety six eyes were received and grafting was done in severity six cases; in 1978 one hundred and fortyseven eyes were received and cornea grafting was done in one hundred and fourteen cases. In 1979 one hundred and ninety eight eyes were received and cornea grafting was done in one hundred and forty cases. In 1980 one hundred and seventy four eyes were received and cornea grafting as done in one hundred forty one cases. In 1981 two and hundred and fifty nine eyes were received and cornea grafting was done in one hundred and eighty nine cases. Till June 1981 one hundred and four eyes were received and cornea grafting was done in eighty-two cases.

SHRI N. K. SHEJWALKAR: You had received more eyes than the number of cornea graftings done. What happened to the remaining eyes?

What were the results of the grafting operations? How many cases were successful? In how many cases eyes were used?

On those points you have not given your replies; if you are not having information just now with you, may supply the information later on.

SHRI B. SHANKARANAND: I do agree that this is quite a relevant question and it needs an answer also. I do not have at the

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[Shri B. Shankaranand]

moment, information as to how many were successful, how many were not successful, how many were rejected and so on. It is not as if all the eyes being donated are being grafted; it is not so. If you ask, why they were rejected, it needs a detailed answer. I don't have that information here.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the use of eyes of deceased persons for the therapeutic purposes and for matters connected therewith, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: We now take up Clause-by-clause consideration.

Clause-(Definitions)

SHRI MOOL CHAND DAGA: I beg to move:

Page 2, line 9,-

after-"practitioner" insert "who is working in a Government hospital and" (6)

Page 2,-

after line 16, insert-

(e) "therapeutic purposes" means any purpose relating to free grafting or study and research of the eye.' (7)

PROF. AJIT KUMAR MEHTA (Samastipur): I beg to move:

Page 1, line 11,-

add at the end-

"and District Magistrate outside the jurisdiction of Union Territory" (16)

Page 1, line 14,-

after "sister and" insert "in absence of these" (17)

SHRI MANORANJAN BHAKTA: Page 1,—

for lines 9 to 11, substitute-

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"(a) "Appropriate Government" means the Administrator of the Union territory appointed by the President under article 239 of the Constitution and State Governments as defined under Section 3 (60) of General Clauses Act, 1897.' (25)

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I beg to move:

omit lines 9 11. (25)

Page 1.

SHRI MANORANJAN BHAKTA: I beg to move:

Page 2 line 15,-

for "Administrator" substitute

"Appropriate Government." (27)

SHRI MOOL CHAND DAGA: I want to speak on my amendments. I don't find anywhere in the Bill that therapeutic purpose has been defined. Nowhere it has been defined. The whole Bill says 'removal of eyes'. Nothing more. Nothing about grafting of eyes is being said; it has not been defined at all. You don't say how eyes will be used; you don't say what is the therapeutic purpose. There are 15 meanings given in the Oxford Dictionary for the words 'therapeutic purpose'. You have got as many as 15 meanings given. Eyes can be used for research purposes. They can be sold. I want to know what will be the purpose here? That you have not said. It has not been defined in the whole Bill. It is not a State subject. It does not come under the list of State subjects. Health is concerned with living persons. The matter concerns the dead person only so far as eyes are being removed from him after his death. After a person dies, you remove his eyes. Health. as I said, concerns the living persons. It is not coming under the State List; it is not a State subject. This is my respectful submission. I challenge them on this point. Let the Law Department examine it. This is a subject covering the whole of the country. It can come under, the Seventh Schedule, item 97. This Bill says 'removal of eyes' and nothing more than that. It does not say how they can be removed; it

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only says, only qualified medical practionners can remove eyes. Nothing is added that these eyes will be used for such and such purposes. It is not stated for what purposes these will be used. Nowhere are these things defined. This is my respectful submission.

MR. DEPUTY-SPEAKER: May I now put all the amendments moved to Clause 2 together to the vote of the House?

PROF. AJIT KUMAR MEHTA: I want to speak on my amendments.

MR. DEPUTY-SPEAKER: The time allotted was one hour. We have exceeded two hours. The next Bill is there.

प्रो. अजित करूमार महेताः उपाध्यक्ष महो-दस, मैं इस पर ज्यादा डिस्कशन नहीं करना चाहुगा और केवल दो बातें कहना चाहता हूं।

SHRI BAPUSAHEB PARULEKAR: Yestérday we decided to conclude the voting on Constitution (Amendment) Bill. Had we done it yesterday, today we would have found sufficient time for discussion of this Bill.

(Interruption)

MR. DEPUTY SPEAKER: Order please. The time allotted was one hour. We have taken 2½ hours. Mr. Ajit Kumar Mehta. Please take one minute and concleude.

प्रो. अणित कुमार महेता : उपाध्यक्ष महोदय, मेरी बात सुनिए । इस विधेयक की क्लाज तीन की सबक्लाज तीन में कहा गया है कि----

"....but no such removal shall be made by any person other than registered medical practitioner (Ophthalmic)..... that life is extinct in such body."

आज जब विक्षान इतना उन्नत हो गया है कि शरीर के हर अंग का ट्रांसपलान्ट शन हो सकेगा तब हमें इस विधेयक में मृत्यु की परिभाषा तो देनी ही पड़ोगी जो कि इसमें कहीं भी नहीं दी गई है। आदमी मर सकता है लेकिन उसका अग नहीं मरोगा। अगर झंगभी मर जाएगा तो उसका ट्रांसपलान्टेशन कैसे होगा । इस-लिए इसमें मृत्यु की परिभाषा भी कही न कहीं होनी चाहिए ।

इस में एक बात यह है कि अगर कोई आद मी आटिफिशियल रोस्पिरशन पर हैं। जब तक उसकी कृत्रिम श्वास प्रक्तिया को चालू रखा जाएगा तब तक तो वह जिंदा रहगा लेकिन जैसे ही वह प्रक्तिया बंद हो जाती है तो वह आदमी मर जाता हैं। लेकिन उसका अंग नहीं मरता हैं। बोकिन उसका अंग नहीं मरता हैं। इसलिए अगर मृत्यु की परिभाषा नहीं की जाएगी तो कैसे कहा जाएगा कि वह जिंदा है या मर गया है और उस अवस्था में उसके अंग का ट्रांसप्लान्टशन कैसे हो सकता इसलिए मृत्यु की परिभाषा इस बिल मे आवश्यक है। इसीलिए मैंने अपना संशोधन पेश किया है।

MR. DEPUTY-SPEAKER: Then, Mr. Mool Chand Daga, you have already spoken. Mr. Vikhe Patil has also sponken. Now, the hon. Minister will reply.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I have already replied to Mr. Daga. But again I can tell him that the purposes for which the eyes were extracted are given in Clause 3 itself. It says—

"3(1) If any person had, either in writing or orally, in the presence of two or more witnesses.....the use of his eyes, after his death, for therapeutic purposes....."

So, here the purpose for which it is taken is given. And I can distinctly say that the Oxford Dictionary does not give the meaning.....(Interruptions)

MR. DEPUTY-SPEAKER: Did you see the latest edition of the Oxford Dictionary, Mr. Daga?

SHRI B. SHANKARANAND: Prof. Ajit Kumar Mehta has mentioned that the word 'death' in the Bill must be defined. I do not see any reason why there should be a definition to this word in this Bill. PROF. AJIT KUMAR MEHTA: The definition for the word 'death' is necessary because the individual can die, but what about the other parts of the body?

MR. DEPUTY-SPEAKER: I shall now put all the amendments to Clause 2 together to the vote of the House.

Amendments Nos. 6, 7, 16, 17 and 25 to 27 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(Authority for removal of eyes of deceased persons)

SHRI MOOL CHAND DAGA: I beg to move:

Page 2 line 17-

for 'either in writing or orally' subsititute in writing' (8)

Page 2,-

after line 41, insert-

"(4) Any eye removed in violation of the provisions of sub-section 3 shall be punishable with an imprisonment not exceeding three years." (9)

PROF. AJIT KUMAR MEHTA: I beg to move:

Page 2, line 20,-

after "purposes" insert-

"or at least did not indicate during his life time his objection to these purposes" (18)

Page 2, line 31,-

(i) after "person" insert-

"having made such reasonable inquiry as may be practical"

(ii) for "near" substitute "nearest available" (19) Page 2, line 41,-

for-"life is extinct in such body"

substitute "cerebral death has occured to the donor" (20)

Page 2,-

after line 41, insert-

"(4) The death of a donor shall be certified by two doctors one of whom shall be qualified for at least five years. These doctors shall not be members of the transplantation team.

(5) The decision to switch off the ventilator if the donor is on artificial respiratoin or on oxygen shall have no connectoin with the requirements for transplantation, but shall be made on entirely objective grounds from the point of view of the physicians attending the patient (donor) for his injuries of disease as the case may be and the matter of potential eyes transplantation shall be discussed with relatives of the donor only after the decision of switching off ventilator has been taken.

(6) The surgeon removing the eyes for transplantation shall have the additional responsibility of confirming for himself that death has occured before the commences and also that the correct procedure has been followed in determining that the permission has been granted by the relatives and the deceased had no objection during his life time.

(7) Where the deceased had left a positive wish to donate his eyes in face of the near relative's adamant objection, no further action shall be taken." (21)

SHRI BALASAHEB VIKHE PATIL: I beg to move:

Page 2,-

after line 41, insert-

"(4) Any person removing on eye removed in violation of the provisions of sub-section 3 shall be punishable with imprisonment not exceeding two years." (29)

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MR. DEPUTY-SPEAKER: Now, Mr. Mool Chand Daga, you have already spoken enough. I think we can take it that you have spoken on this.

SHRI MOOL CHAND DAGA: No, Sir, I want to speak for a few minutes.

Clause 3 reads:

"If any person had, either in writing or orally...."

Why orally? Further it says:

"...in the presence of two or more witnesses.." If any body wants to donate his eyes after his death, he can give authorisation in the presence of any witness. What do you mean by oral witnesses? If a person wants to give his eyes, he must give that in writing. The word 'orally' must be omitted.

Then, sub-clause(3) of Clause 3 says:

"The authority given under subsection (1) or, as the case may be, under sub-section (2), shall be sufficient warrant for the removal, for theraputic purposes, of the eyes from the body of the decased person; but no such removal shall be made by any person other than a registered medical practitioner (ophthalmic) who had satisfied himself, before such removal by a personal examination of the body from which eyes are to be removed, that life is extinct in such body."

In case the life is not extinct and the medical practitioner removes the eyes, what is the punishment prescribed for him? For that you must have a law. That is why, I have suggested to insert after line 41:

"Any eye removed in violation of the provisions of sub-section 3 shall be punishable with an imprisonment not exceeding three years."

If no punishment is provided in this Bill for this, this would be an incomplete law. Neither the Law Ministry nor the Health Ministry seems to have applied its mind. You must provide in law that if any persons removes the eyes when the life is not

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extinct in the body, he should be punished with an imprisonment not exceeding three years. This is very important.

For Heaven's sake, do not go on rejecting our justified amendments; try to accept some amendments, which are reasonable and justified. Otherwise, you must give us some convincing reasons for not accepting our amendments, and that you are taking care of these things in suitable manner.

SHRI B. SHANKARANAND: Sir, I do not want to convert this Bill into an Indian Penal Code. The provisions in the Indian Penal Code will take care of such things.

SHRI BALASAHEB VIKHE PATIL: Sir, our fear is that once we accept the oral evidence or witnesses, then a number of irregularities may happen. Oral evidence as provided may create some problems, and that is why. I suggest that some record should be there.

Then, the provision is made that the punishment for violation of the provisions of this clause will be as per Section 297 of the Indian Penal Code. This is not sufficient; the punishment should be more severe, and for that I have moved my amendment. Many irregularities were brought to light when a calling attention on the subuject was discussed in the Rajya Sabha. Similar things may not be repeated after the passing of this law.

SHRI B. SHANKARANAND: Sir., I have nothing more to add.

MR. DEPUTY-SPEAKER: I shall now put all the amendments to clause 3 to the vote of the House.

Amendments Nos. 8, 9, 18 to 21 and 29 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

> "That clause 3 stand part of the Bill." The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

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Purposes) Bill

16.02 hrs.

Clause 5-(Authority for removal of eyes in case of unclaimed bodies -161 in hospital or prison)

SHRI MOOL CHAND DAGA: Sir. I beg to move:

"Page 3, line 9 to 11,---

omit "or by an employee of such hospital or prison, authorised in this behalf by the person in charge of the management or control thereof" (10)

"Page 3, line 27,---

omit "nursing home,"(11)

What does this clause say? It says:

"the authority for the removal of the eyes from the dead body which so remains unclaimed may be given, subject to the provisions of sub-section (2), in the prescribed form, by the person in charge, for the time being, of the management or control of the hospital or prison or by an employee of such hospital ... "

Now, he may be a fourth Class employee; who can give permission in his absence? Suppose the authority is not there, a fourth Class employee is there ...

SHRI B. SHANKARANAND: You should read the next rule, authorised in this regard." You should read that.

SHRI MOOL CHAND DAGA: Yes, -1 am reading. It says any employees, Who is an employee?

MR. DEPUTY-SPEAKER: The question is:

"Page 3, lines 9 to 11,-

omit "or by an employee of such hospital or prison, authorised in this behalf by the person in charge of the management or control thereof" (10)

"Page 3, line 27,-

omit "nursing home," (11)

The Lok Sabha divided:

Division No. 91

AYES

Dandavate, Shrimati Pramila Kulandaivelu, Dr. V. Mehta Prof. Ajit Kumar Pandit, Dr. Vasant Kumar Paranipe, Shri Baburao *Pawar, Shri Balasaheb Roy, Shri A. K. *Tripathi, Shri R. N. Yadav, Shri R. P.

NOES

Acharia, Shri Basudeb Alluri Shri Subhash Chandra Bose Appalanaidu, Shri S. R. A. S. Bagun Sumbrui, Shri Baitha, Shri D. L. Balanandan, Shri E. Banatwala Shri G. M. Behera, Shri Rasabehari Bhakta, Shri Manoranjan Bhardwaj, Shri Parasram Bhatia, Shri R. L. Bheekhabhai, Shri Bhoi, Dr. Krupasindhu Bhole, Shri R. R. Bhuria, Shri Dileep Singh Birbal. Shri Birendra Singh Rao Brijendra Pal Singh, Shri Chakradhari Singh, Shri Chandra Shekhar Singh, Shri Chatterjee, Shri Somnath Chaudhary, Shri Manphool Singh Choudhari, Shrimati Usha Prakash Dabhi, Shri Ajitsinh Dalbir Singh, Shri Dev, Shri Sontosh Mohan Dhandapani, Shri C. T.

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Digambar Singh, Shri Dogra, Shri G. L. Doongar Singh, Shri Dubey, Shri Ramnath

Era Anbarasu, Shri Era Mohan, Shri

Fernandes, Shri Oscar

Gadgil, Shri V. N. Gadhavi, Shri Bheravadan K. Gireraj Singh, Shri Giri, Shri Sudhir Gounder Shri A. Senapathi

Jain, Shri Bhiku Ram Jain, Shri Nihal Singh Jain, Shri Virdhi Chander Jena, Shri Chintamani Jharkhande Rai, Shri

Kailash Pati, Shrimati Kalanidhi, Dr. A. Karma, Shri Laxman Kaul, Shrimati Sheila Kaushal, Shri Jagan Nath Ken, Shri Lala Ram Keyur Bhusan, Shri Khan, Shri Arif Mohammad Kosalram, Shri K. T. Kuchan, Shri Gangadhar S. Kulandaiyelu, Dr. V.

Mahabir Prasad, Shri Mahala, Shri R. P. Mallu, Shri Anautha Ramulu Mishra, Shri Gargi Shankar Mishra, Shri Ram Nagina Mohite, Shri Yashawantrao Motilal Singh, Shri Mukherjee, Shri Samar Murthy, Shri M. V. Chandrashekhara

Naidu, Shri P. Rajagopal Naik, Shri G. Devaraya Namgyal, Shri P.

Narayana, Shri K. S. Nayak, Shri Mrutyunjaya Nehru, Shri Arun Kumar Niharsinghwala, Shri G. S.

Pandey. Shri Krishna Chandra Panigrahi, Shri Chintamani Panika, Shri Ram Pyare Parashar, Prof. Narain Chand Parulekar, Shri Bapusaheb Pathak, Shri Ananda for use for Purposes) Bill

Patil, Shri A. T. Patil, Shri Balasaheb Vikhe Patil Shri Uttamrao Patil, Shri Vijay N. Phulwariya, Shri Virda Ram Pilot Shri Rajesh Poojary, Shri Janardhana Pullaiah, Shri Darur Rajamallu, Shri K. Ram, Shri Ramswaroop Ramamurthy, Shri K. Rana Vir Singh, Shri Rane, Shrimati Sanyogta Ranga, Prof. N. G. Rao, Shrimati B. Radhabai Ananda Rao, Shri Jagannath Rao, Shri M. Nageswara Rath, Shri Rama Chandra Rathod, Shri Uttam Ravani, Shri Navin Reddy, Shri G. Narsimha Roy, Dr. Saradish Sahi, Shrimati Krishna Satya Deo Singh, Prof. Sawant, Shri T. M. Shailani, Shri Chandra Pal Shaktawat, Prof. Nirmala Kumari Shankaranand Shri B. Sharma, Shri Kali Charan Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Shastri Shri Hari Krishna Shukla, Shri Vidya Charan Sidnal Shri S. B. Sonkar, Shri Kalapnath Sparrow, Shri R. S. Sultanpuri, Shri Krishan Dutt Sunder Singh, Shri Suryawanshi, Shri Narsingh Tariq Anwar Shri Tewary, Prof. K. K. Thorat, Shri Bhausaheb Thungon, Shri P. K. Unnikrishnan Shri K. P. Vairale, Shri Madhusudan Varma, Shri Jai Ram Venkataraman, Shri R. Venkatasubbaiah Shri P. Verma, Shri Deen Bandhu Verma, Shrimati Usha Vijayaraghavan, Shri V. S. Virbhadra Singh, Shri Wagh, Dr. Pratap Yadav, Shri Ram Singh

Zainul Basher, Shri

Purposes) Bill

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MR. DEPUTY-SPEAKER: Subject to correction, the result*of the division is:

Ayes 9; Noes 132.

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The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 5 stand part of the Bill."

The Motion was adopted.

Clause 5 was added to the Bill.

Clause 6-(Authority .for removal of eyes from bodies sent for postmortem examination for medico-legal or pathos logical purposes.)

Amendment made:

Page 3,-

for lines 29 to 34, substitute:

"6. Where the body of a person has been sent for postmortem examination-

for medico-legal purposes by (a) reason of the death of such person having been caused by accident or any other unnatural cause;

OT

(b) for pathological purposes.

the person competent under this Act to give authority for the removal of the eyes from such dead body may, if he has reason to believe that the eyes will not be required for the purpose for which such body has been postmortem examination, sent for authorise the removal for therapeutic purposes, of the" (3)

(Shri B. Shankaranand)

*The following Members also recorded

Kumar Gangwar: AYES: Shri Harish NOES: Shri Indrajit Gupta, Shri Ram R. N. Tripathi.

†In view of the amendment to clause 6 thological" occurring in marginal heading errors under the direction of the Speaker:

MR. DEPUTY-SPEAKER: The guestion is:

"That Clause 6, as amended stand. part o fthe Bill."

The Motion was adopted.

Clause 6, as amended, was added to the Bill.

Mr. DEPUTY-SPEAKER: In Clauses 7 to 10, there are no amendments. The question is:

"That Clauses 7 to 10 stand part of the Bill."

The Motion was adopted.

Clauses 7 to 10 were added to the Bill.

MR. DEPUTY SPEAKER: In Clause 11, I think there are 3 or 4 amendments. I think no Member is interested in speak-Mr. Daga, are you moving? ing.

SHRI MOOL CHAND DAGA: No.

MR. DEPUTY-SPEAKER: Mr. Manoranjan Bhakta, are you moving?

SHRI MANORANJAN BHAKTA: No.

MR. DEPUTY-SPEAKER: Mr. Balasaheb Vikhe Patil are you moving?

SHRI BALASAHEB VIKHE PATIL: No.

MR. DEPUTY-SPEAKER: Mr. Narasimha Reddy are you moving?

their votes:

Lal Rahi, Shri Balesaheb Pawar, and Shri

adopted by the House, the words "or paagainst clause 6, were inserted as patent SHRI G. NARASIMHA REDDY: No.

MR DEPUTY-SPEAKER: The question is:

"That Clause 11 stand of the Bill."

The Motion was adopted.

Clause 11 was added to the Bill.

Clause 1-(Short ittle, extent and Commencement)

Amendment made.

Page 1, line 4,

for 1980 substitute "1982" (2).

(Shri B. Shankaranand)

SHRI MOOL CHAND DAGA: I am not moving my amendment.

PROF AJIT KUMAR MEHTA: I beg to move:

Page 1, line 5,-

for "the Union territory of Delhi". substitute India (14).

Page 1, line 6,-

after "Administration" insert-

"or District Magistrate as the case may be" (15).

SHRI G. NARASIMHA REDDY : 1 am not moving my amendment.

SHRI MANORANJAN BHAKTA: I am not moving amendments.

SHRI BALASAHEB VIKHE PATIL: I am not moving my amendments.

MR. DEPUTY-SPEAKER: Now I shall put the amendments nos. 14 and 15 moved by Prof. Ajit Kumar Mehta to the vote of the House.

Amendments Nos. 14 and 15 were put and negatived ... MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, as amended stand part of the Bill"

The Motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,-

for "Thirty-first" substitute "Thirtythird" (1)

(Shri B. Shankaranand)

MR. DEPUTY-SPEAKER: The question is:

The Enacting Formula, as amended, was added to the Bill. ...

The Motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

Title

MR. DEPUTY-SPEAKER: There is no amendment. The question is:

"That the Title stand part of the Bill." The motion was adopted.

The Title was added to the Bill.

SHRI B. SHANKARANAND: I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended be passed." The motion was adopted.